

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE C.S.DIAS

WEDNESDAY, THE 29TH DAY OF APRIL, 2020/9TH VAISAKHA, 1942

B.A TMP NO.53 of 2020

(Crime Number 92 of 2020 of Aroor Police Station, Alapuzha
District)

Petitioners/ 3rd and 4th Accused

1. Shahul M.S, aged years,
S/o Shajahan, Nadangattu House,
Eramalloor P.O, Cherthala,
Alapuzha - 688 537

2. Shifas Shaheer, aged years,
S/o Shaheer, Edapatambu,
Eramalloor P.O, Cherthala,
Alapuzha - 688 537
By Adv. Sri V.A VINOD

Respondents/ State & Complainant

1. State of Kerala rep; by Public Prosecutor,
High Court of Kerala, Ernakulam - 682 031

2. The Sub Inspector of Police,
Aroor Police Station, Alapuzha - 688 535

BY PUBLIC PROSECUTOR SRI. AJITH MURALI

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON
29.04.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

C.S. DIAS, J

B.A. (Temp) No.53 of 2020

Dated this the 29th day of April, 2020

ORDER

The learned Public Prosecutor is directed to get instructions on the counter case allegedly filed by the first accused. Learned Public Prosecutor undertakes that the petitioner shall not be arrested, till the next date of posting.

Call on 05.05.2020.

C.S.DIAS, JUDGE

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